

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

CP No. 24(ND)2016

IN THE MATTER OF:

Mr. Vikrant Puri

.... APPLICANT / PETITIONER

Vs

**M/s Southend Infrastructure Pvt. Ltd.&
Ors.**

.... RESPONDENTS

Under Section 397/398 of the Companies Act

Order delivered on 19.12.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
Hon'ble Member (Technical)**

For the APPLICANT / PETITIONER :- Mr. A.T. Patra, Advocate

For the Respondent

Mr. Amitabh Sinha, Adv. for R-1 & 2
Mr. Ashish Aggarwal, Mr. Gurcharan
Singh, Advs. For R-6 to 11
Mr. Satvinder Singh, Mr. Sumit Kumar
Chauhan, Advs. for R-15.
Ms. Sunaini Gupta, Adv. for R-13
Ms. Renu Munjal, Adv. for R-14
Mr. K. Sinha, Adv. for R-12
Mr. S. Deora, CA for R-12,13,14,21

For the VLS Finance Ltd.(Intervener)

Mr. Brijender Chahar, Sr. Adv.
Mr. Ashok Kumar Sharma,
Ms. Shashi Bhushan,
Mr. Karan Chahar, Advocates
Mr. Harsh Allagh, AR

ORDER

C.A. No. 459(PB)/2017

Learned counsel for the petitioner states that he has instructions to withdraw the petition as the matter has been amicably settled. It is stated that all interim orders would stand



vacated and the affairs of the company shall be transacted in accordance with law.

Dismissed as withdrawn in terms of the aforesaid statement.

Application stands disposed of.

Sd/—

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

Sd/—

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

19.12.2017
V.Sethi